GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UN-STARRED QUESTION NO. 2627
ANSWERED ON-21/12/2021

ELIMINATING CESS AND SURCHARGE ON CUSTOMS DUTY, EXCISE DUTY AND DIRECT TAXES

2627. PRASANNA ACHARYA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government will consider eliminating cess and surcharge on the customs duty, excise duty and direct taxes in a phased manner; and

(b) whether Government will take steps to make cess and surcharges part of the divisible pool, if continued beyond a specified period by the amendment of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): There is no such proposal at present. The duty rates, including cess and surcharges are calibrated with the objective of generating resources for infrastructure and other development items of expenditure, taking into account of all relevant factors and keeping in view the prevailing fiscal situation and are reviewed periodically.

(b): No such proposal is under consideration.

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